

**THE MINISTER FOR FOOD AND AGRICULTURE (SHRI A. P. JAIN):**

(a) Four Russian tractors were tried by the Central Tractor Organisation and the Indian Agricultural Research Institute and their performance, on the whole, was satisfactory. No extensive use of these tractors has so far been made.

(b) Two tractors were tested at the Sultanpur Farm (Bhopal) and the other two at the Indian Agricultural Research Institute, New Delhi.

(c) Four.

#### ARREST AND PROSECUTION OF FOOT-BOARD TRAVELLERS

46. **SHRI VIJAY SINGH:** Will the Minister for RAILWAYS be pleased to refer to paragraph 70 of the twenty-fifth report of the Estimates Committee and state the number of foot-board travellers who have been arrested and prosecuted in the last one year in various zones of the Indian Railways?

**THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN):** The number of foot-board travellers arrested and prosecuted during 1955-56 is indicated below zone-wise:

Central Railway	..	2,458
Eastern Railway	..	58
Western Railway	..	355
North-Eastern Railway	..	68
South-Eastern Railway	..	5
Northern Railway	..	337
*Southern Railway	..	25

\*Figures pertain to Madura and Trichinopoly Division only.

#### PAPER LAID ON THE TABLE

NOTIFICATION PUBLISHING CERTAIN AMENDMENTS TO THE PREVENTION OF FOOD ADULTERATION RULES, 1955

**THE MINISTER FOR HEALTH (RAJKUMARI AMRIT KAUR):** Sir, I beg to lay on the Table, under sub-section (2) of section 23 of the Prevention of

Food Adulteration Act, 1954, a copy of the Minister of Health Notification S.R.O. No. 1687, dated the 14th July, 1956, publishing certain amendments to the Prevention of Food Adulteration Rules, 1955 [Placed in Library. See No. S-283/56.]

#### MOTION RE APPOINTMENT OF DR. RAGHU VIRA TO JOINT COMMITTEE OF HOUSES ON COPYRIGHT BILL.

**THE DEPUTY MINISTER FOR EDUCATION (DR. MONO MOHAN DAS):** Sir, I beg to move:

"That Dr. Raghu Vira who, after his nomination as a member of the Joint Committee of the Houses on the Bill to amend and consolidate the law relating to copyright, retired from the membership of the Rajya Sabha on the 2nd April, 1956, and who has since been re-elected to be a member of the Rajya Sabha, be appointed to the said Joint Committee."

**MR. CHAIRMAN:** The question is:

"That Dr. Raghu Vira who, after his nomination as a member of the Joint Committee of the Houses on the Bill to amend and consolidate the law relating to copyright, retired from the membership of the Rajya Sabha on the 2nd April, 1956, and who has since been re-elected to be a member of the Rajya Sabha, be appointed to the said Joint Committee."

The motion was adopted.

#### MOTION RE ELECTION TO THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES

**THE MINISTER FOR HEALTH (RAJKUMARI AMRIT KAUR):** Sir, I beg to move:

"That in pursuance of clause (g) of section 4 of the All-India Institute of Medical Sciences Act, 1956, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the All-India Institute of Medical Sciences."